

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-90/1996/1299/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Thaneswar Kalita,
District & Sessions Judge,
Dhubri.

Dated Guwahati, the 24th February, 2021.

Sub:- Earned Leave along with permission to leave headquarter.

Ref:- Your Letter No. DJ.XII-2/20219-2020/683/E, dtd. 22.02.2021.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted earned leave for 12 (twelve) days w.e.f. 01.03.2021 to 12.03.2021 (prefixing 27.02.2021 & 28.02.2021 and suffixing 13.03.2021 & 14.03.2021) along with station leave permission, with your official vehicle, at your own cost, from the evening of 26.02.2021 till the morning of 15.03.2021, **subject to submission of your leave application in prescribed format.** Further, you have been asked to hand over the charge of your Court and office to the Addl. District & Sessions Judge, Dhubri and in his absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-90/1996/1300-1/A, dated 24.2.2021

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.

JT.REGISTRAR (VIGILANCE)